

1	2	3	4	5	6	7	8	9	10	11
28.	West Bengal	19	20	16	129	109	73	196	199	332
	TOTAL STATE:	1391	1473	1477	5120	5024	5142	6369	6641	7637
29.	Andaman and Nicobar Islands	2	1	1	8	12	15	12	10	9
30.	Chandigarh	0	1	1	10	21	16	36	27	23
31.	Dadra and Nagar Haveli	1	1	0	3	2	3	11	8	10
32.	Daman and Diu	0	0	0	0	1	1	0	0	1
33.	Delhi UT	41	74	29	301	307	304	1208	2248	2982
34.	Lakshadweep	0	0	0	0	0	0	0	0	0
35.	Puducherry	1	1	0	4	1	3	14	11	8
	TOTAL UT:	45	78	31	326	344	342	1281	2304	3033
	TOTAL ALL INDIA:	1436	1551	1508	5446	5368	5484	7650	8945	10670

Source: Crime in India

#### Legal provisions regarding tapping of telephones

†208. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present legal provisions regarding secret tapping and monitoring of telephones and the legal provisions for preventing illegal telephone tapping;

(b) whether it is a fact that the number of cases of secret tapping and monitoring of telephones has increased recently; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419A of the Indian Telegraph (Amendment) Rules, 2007 lays down legal provisions for Lawful Interception.

(b) No, Sir.

(c) In view of (b) above, does not arise.

†original notice of the question was received in Hindi.